

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 668 of 2018**

**IN THE MATTER OF:**

**CA V. Venkata Siva Kumar  
Resolution Professional**

**...Appellant**

**Vs**

**Shri R. SubramaniaKumar,  
Indian Overseas Bank & Ors.**

**....Respondents**

**Present:**

**For Appellants:** Shri V. Venkata Siva Kumar, Advocate

**For Respondents:** Shri Sordeep Prisht and Shri Anuj Tiwarri, Advocates  
for Respondent No.2.

**Company Appeal (AT) (Insolvency) No. 669 of 2018**

**IN THE MATTER OF:**

**Mr. V. Venkata Siva Kumar  
(IRP of Corporate Debtor of  
PRC International Hotels Pvt. Ltd.)**

**...Appellant**

**Vs**

**M. Gagan Bothra & Ors.**

**....Respondents**

**Present:**

**For Appellants:** Shri V. Venkata Siva Kumar, Advocate

**For Respondents:**

**ORDER**

**30.10.2018:** After some argument, when this Appellate Tribunal was not inclined to interfere with the impugned order of removal of the Appellant as Resolution Professional and the other order relating to allegation against one of the Financial Creditor, Mr. V. Venkata Siva Kumar, who appeared in person, sought permission to withdraw the appeal.

Accordingly, both the appeals are allowed to be withdrawn but without any liberty to challenge the same very impugned order(s) before this Appellate Tribunal.

Both the appeals are disposed of as withdrawn. No cost.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)